

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 465/2017

(Arising out of impugned final judgment and order dated 08-07-2011 in LAAP No. 615/2009 passed by the High Court of Delhi at New Delhi)

OM PRAKASH . & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2016)

Date : 21-08-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPREFor Petitioner(s) Mr. L.B. Rai, Adv.
Mr. Shankar Divate, AORFor Respondent(s) Mr. A.N. S. Nadkarni, ASG.
Mr. Gautam Sharma, Adv.
Ms. Kiran Bhardwaj, Adv.
Mr. B. Krishna Prasad, AORMr. Ashwani Kumar, AOR
Mr. Nakeen Kumar, Adv.
Mr. Jay Kumar Bhardwaj, Adv.UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Tag with C.A.Nos.5480-5486/2013.

(SWETA DHYANI)
SENIOR PERSONAL ASSISTANT(CHANDER BALA)
BRANCH OFFICER